

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. IV**

ST Appeal No. 53019 of 2018 [SM]

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-192-18-19 dated 28.06.2018 passed by the Commissioner (Appeals), CGST & CE, Indore]

M/s Hotel Imperial (A unit of Aone Enclave)

3687/1, Near Over Bridge

New Hari Fatak,

Ujjain (M.P)

...Appellant

Vs.

The Commissioner (Appeals)

CGST & Central Excise,

Manik Bagh Palace, P.B. No. 10

Indore (M.P)

...Respondent

APPEARANCE:

Ms. Sohni, Advocate for the Appellant

Mr. Pradeep Gupta, Authorised Representative for the Department

Coram: HON'BLE MRS. RACHANA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING : 25.10.2019

DATE OF DECISION: 25.10.2019

FINAL ORDER NO. 51405/2019

RACHNA GUPTA

Miscellaneous application has been filed by the appellant. Learned Counsel appearing for the appellant has submitted that the appellant has conceded to the demand as was confirmed against him vide the order-under-challenge i.e. order-in-appeal No. 192-18-19 dated 28.06.2018. It has also been brought to notice that the said amount stands deposited. Keeping in view the same submission and the fact that the appellant is the master of his pleadings, permission to withdraw the appeal is hereby granted.

Accordingly, appeal stands dismissed as withdrawn.

[Dictated and pronounced in the Open Court]

**(Rachna Gupta)
Member (Judicial)**